(2021) 05 SEBI CK 0090

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 432, 451, 456, 500 Of 2021, Appeal No.354, 355, 356, 357 Of 2021

Deepa Mittal And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 13-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0090

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Kushal Shah, Ketan Rupani, Nidhi Singh, Hersh Choudhary, Nipa Paka, Riddhi Pawar, Vidhii Partners

Judgement

1. All these four appeals arise from a common order and are being taken up together. There is a delay in the filing of the appeals. Misc. applications

for condonation of delay have been filed. For the reasons stated in the applications, the delay is condoned. The Misc. Applications are allowed.

2. Connect with Appeal No. 319 of 2019 Praveen Kurele & Ors. vs. SEBI and list on July 13, 2021. In the meanwhile, the respondent may file a reply

within three weeks from today. Rejoinder may be filed within three weeks thereafter.

3. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.